



2026:AHC:43361

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 2155 of 2026

Awadh Naresh

.....Petitioner(s)

Versus

State Of U.P. And 25 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Harish Kumar Tripathi
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the parties and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent No. 3/Additional Commissioner (Administration-IVth/Judicial) Ist, Gorakhpur Division Gorakhpur, to decide the recall application dated 11.11.2025, expeditiously.
4. The matter is pending before the Court below since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. It is argued by learned counsel for the petitioner that an *ex-parte* order of *status-quo* was passed by respondent no. 3, namely Additional Commissioner (Administration IVth/Judicial Ist), Gorakhpur Division Gorakhpur on 28th October, 2025 in Case No. 1909 of 2025 (Computerized Case No. C-202505000001909) filed by private respondent no. 6- Ram Asheesh, against the petitioner under Section 207 of U.P. Revenue Code, 2006, as soon as the petitioner came to know regarding the aforesaid order, a recall application dated 16.11.2025, was filed by him, which is still pending for consideration before the respondent no. 3, hence the present writ petition was filed

by the petitioner.

6. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.3/Additional Commissioner (Administration/Judicial-Ist) Gorakhpur Division, Gorakhpur, to decide the aforesaid recall application strictly in accordance with law most expeditiously and preferably within a period of two months from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.

February 23, 2026

Vinod.

(Prakash Padia, J.)